

DIVISION BENCH

ITEM NO.103 & 104

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 2nd April, 2024

Attendance-Cum-Order Sheet of the Hearing.

ITEM NO. 103-IA NO. 184/2023 & IA NO. 447/2023

IN CP (IB) No. 45/ALD/2022

NAME OF THE COMPANY	APRN ENTERPRISES PVT. LTD. V/S SAHARA PRIME CITY LTD.
UNDER SECTION	7 IBC

ITEM NO. 104-IA NO. 185/2023 & IA NO. 448/2023

IN CP (IB) NO. 46/ALD/2022

NAME OF THE COMPANY	APRN ENTERPRISES PVT. LTD. V/S KHUSHAL CITY HOMES MAU PVT. LTD.
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Prashant Kumar, Adv.

*: For the Financial Creditor
& Respondent in IA No.184/2023
& IA No. 447/2023*

ORDER

- 1. The Ld. Counsel for Financial Creditor appears and informs that there is a settlement already reached between the Financial Creditor as well as the Corporate Debtor i.e. Sahara India Medical Institute Limited. In view thereof, the withdrawal application has also been filed in respect of both Corporate Guarantors under consideration in these two petitions and he seeks one day time to get the said IAs listed.**

-Sd-

-Sd-

2. Let the matter to come up on 3rd April, 2024.
3. Copy of this order be placed in respective order sheet files.

-Sd-
(Ashish Verma)
Member (Technical)
2nd April, 2024
Bipul Kumar Tiwari
(Stenographer)

-Sd-
(Praveen Gupta)
Member (Judicial)